

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 9/RP/2026 along with IA No.55/2026

Subject : Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review of the order dated 13.10.2025 passed by this Commission in Petition No. 162/MP/2022.

Petitioner : IL&FS Tamil Nadu Power Co. Ltd. (ITPCL)

Respondents : Tamil Nadu Power Distribution Corporation Limited and Anr.

Date of Hearing : **13.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member

Parties Present : Shri Hemant Singh, Advocate, ITPCL
Shri Lakshyajit Singh Bagdwal, Advocate, ITPCL
Ms. Lavanya Panwar, Advocate, ITPCL
Shri Shubhankar Sharda, Advocate, ITPCL
Shri Jai Lal, Advocate, ITPCL
Shri Gandharv Garg, Advocate, ITPCL
Shri Nishant Kumar, Advocate, ITPCL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition seeks a review of the Commission's order dated 13.10.2025 passed in Petition No. 162/MP/2022. Learned counsel further submitted that, as there is a 27-day delay in filing the Review Petition, the Petitioner has filed IA No. 55/2026 seeking condonation of the delay.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

- (a) Issue notice on both the IA and the Review Petition.
- (b) The Respondents to file their replies, if any, within three weeks with a copy to the Petitioner, who may file its rejoinders, if any, within three weeks thereafter.

3. The Petition, along with IA, will be listed for hearing on **24.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

